MAY 2, 1961 Delhi (Urban Areas)

[Shri Raj Bahadur] [Placed in Library, See No. LT-2918/61.7

- (iv) (a) Annual Report of the Hindustan Cables Limited. Burdwan for the year 1959-60 along with the Audited Accounts and comments of the Comptroller and Auditor-General thereon, under subsection (1) of section 639 of the Companies Act, 1956;
- (b) Review by the Government of the working of the above Company;

[Placed in Library, See No. LT-2919/61.1

(v) Government Resolution No. 15(1) Met/60 dated the 22nd April, 1961 under sub-section (2) of section 16 of the Tariff Commission Act, 1951 revising Government's decision contained in paragraph 2(6) of Resolution No. 15(15)Met/58, dated the 5th December, 1959 relating to the fair price payable to the Metal Corporation of India.

> [Placed in Library See No. LT-2920/61.7

CENTRAL BOILERS BOARD (Nomina-TION OF MEMBERS) RULES

The Minister of Works, Housing and Supply (Dr. B. Gopala Reddi): I beg to lay on the Table, a copy of the Central Boilers Board (Nomination of Members) Rules, 1961, published in Notification No. GSR 490 dated the 8th April, 1961, under subsection (2) of section 28A of the Indian Boilers Act, 1923. [Placed in Library See No. LT-2921/61].

Tenants' Relief Bill STATEMENT REGARDING SAFETY EDU-CATION AND PROPAGANDA IN MINES

The Deputy Minister of Labour (Shri Abid Ali): On Behalf of Shri L. N. Mishra, I beg to lay on the Table a statement regarding Safety Educaand Propaganda in Mines. [Placed in Library, See No. LT-2922/ 61 1

12:35 hrs.

INDIAN RAILWAYS (AMENDMENT) BILL*

The Deputy Minister of Railways (Shri S. V. Ramaswamy): On behalf of Shri Jagjivan Ram, I beg to move for leave to introduce a Bill further to amend the Indian Railways Act, 1890.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Indian Railways Act, 1890.".

The motion was adopted.

Shri S. V. Ramaswamy: I introducet the Bill.

12.36 hrs.

DELHI (URBAN AREAS) TENANTS RELIEF BILL-contd.

Mr. Speaker: The House will now proceed with the further clause-byclause consideration of the Bill to provide relief to the tenants of land in the urban areas of the Union Territory of Delhi.

The time allotted for this Bill was 3 hours. The time already taken is 3 hours. How long more is it likely to take?

The Minister in the Ministry Home Affairs (Shri Datar): It will not take more than two or three minutes.

^{*}Published in the Gazette of India Extraordinary Part II Section 2, dated 2nd April, 1961.

[†]Introduced with the recommendation of the President.